

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 329 OF 2024

In the matter of :

Rajendra Tyagi.

...Applicant

Versus

Union of India & Ors..

...Respondent(s)

INDEX

S.No.	PERTICULARS	PAGE NO.
1.	REPLY OF BEHALF OF DISTRICT MAGISTRATE, GAUTAM BUDDHA NAGAR	1-3
2.	Annexure-1 Copy of letter issued to concerned Teshsils; Dadri, Jewar and Sadar, Gautam Buddha Nagar	4
3.	Annexure-2 Copy of letter issued to Chief Executive Officer, Greater Noida, Chief Executive Officer, Noida & Chief Executive Officer, YIDA, Gautam Buddha Nagar	5

DATE: 24.09.2024

PLACE: NOIDA



Through
BHANWAR PAL SINGH JADON
STANDING COUNSEL OF STATE OF U.P.
NATIONAL GREEN TRIBUNAL

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 329 OF 2024

**In the matter of:
RAJENDRA TYAGI**

...Applicant

Versus

UNION OF INDIA & Ors.

...Respondent

**REPLY AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,
GAUTAM BUDDHA NAGAR**

I, Manish Kumar Verma, aged about 40 years, S/o. M.P. Verma, presently posted as District Magistrate, Gautam Buddha Nagar do hereby solemnly affirm and declare as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit.
2. That the above-noted matter came up for hearing on 08.07.2024, when this Hon'ble Tribunal directed the Answering Respondent to file its reply to the Original Application.
3. That the instant matter was taken up by this Hon'ble Tribunal on basis of an application from Shri Rajendra Tyagi alleging that construction of illegal and unauthorized colonies and other structures are being carried out without seeking and



possessing the mandatory permissions from concerned Departments.

4. That it has been further alleged that the illegal colonies and structures raised do not have any sewerage network in place and are perpetually discharging sewage/waste water on the roads and open lands.
5. That Hon'ble Tribunal has acknowledged that averments made in the application raise substantial question relating to environment arising out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010 and has issued notice to the respondents for filing their response.
6. That in compliance of above-mentioned orders of this, the Answering Respondent has issued directions to Sub-Divisional Magistrates of concerned Teshsils; Dadri, Jewar and Sadar to submit their response with regards to averments made in the said application. Copy of said letter is annexed as *Annexure I* of the response.
7. That as most of the area in District Gautam Budh Nagar is notified under UP Industrial Development Act, 1976 and is under respective Authorities viz, New Okhla Industrial Development Authority, Greater Noida Industrial



Development Authority and Yamuna Expressway Industrial Development Authority, the Answering Respondent has sent letter to Chief Executive Officer of New Okhla Industrial Development Authority, Greater Noida Industrial Development Authority and Yamuna Expressway Industrial Development Authority to take necessary action and ensure that action against violators. Copy of said letters is annexed as *Annexure II* of the response.

8. That it is humbly prayed that the present Reply may kindly be taken on record by this Hon'ble Tribunal.


DEPONENT


VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE DAY OF SEPTEMBER, 2024 AT NOIDA,
GAUTAM BUDDHA NAGAR.



ATTESTED


Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)


DEPONENT

24 SEP 2024

कार्यालय जिलाधिकारी

गौतमबुद्धनगर।

पत्रांक : ...6.12./एन0जी0टी0-76/2024

दिनांक 12 / 09 / 2024

उपजिलाधिकारी(सदर/दादरी/जेवर)
गौतमबुद्धनगर।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No-329/2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 02.04.2024 एवं 08.07.2024 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 अधिकरण में योजित OA No-329/2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 02.04.2024 एवं 08.07.2024 (प्रति संलग्न) का सन्दर्भ ग्रहण करें, जिसके अंश निम्नवत् हैं-

".....1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegal constructions/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

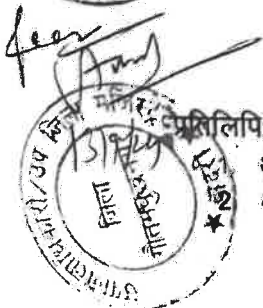
Orders dated 08.07.2024 is as below:-

1. In this original application, the grievance is against the alleged unauthorized and illegal construction in Greater Noida and Noida in the specified villages in violation of the environmental norms.
2. The Tribunal on 02.04.2024 had issued notice to the respondents. The status report dated 05.07.2024 has been filed by the UPPCB for (Greater Noida) wherein the action taken by the UPPCB in Greater Noida.
5. Learned Counsel appearing for the other respondents seeks four week's time to file the report/response. It will be open to the Counsel for the applicant to file response to the reports already filed within a period of four weeks.
6. List on 27.09.2024.

उपरोक्त Original Application में गौतमबुद्धनगर के ग्रामों में बिल्डर, प्रोपर्टी डीलर आदि द्वारा आवश्यक अनुमति प्राप्त किये बिना अवैध प्लार्टिंग, कॉलोनी/बिला/दुकानें आदि का निर्माण एवं भूजल दोहन किया जा रहा है, का उल्लेख है। उक्त प्रकरण में जिला प्रशासन की ओर से रिस्पांस दाखिल कराया जाना है।

उपरोक्त के दृष्टिगत निर्देशित किया जाता है कि अपने-अपने क्षेत्रान्तर्गत आवश्यक कार्यवाही करते हुए अनुपालन आख्या अधोहस्ताक्षरी को दिनांक 20.09.2024 तक प्रेषित करते हुए मा0 अधिकरण दाखिल कराया जाना सुनिश्चित करें। उक्त ओ0ए0 में अगली सुनवाई दिनांक 27.09.2024 को नियत है।

संलग्नक: उपरोक्तानुसार।



प्रतिलिपि: निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।

अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा



14.9/24
मनीष कुमार वर्मा
जिलाधिकारी
गौतमबुद्धनगर

जिलाधिकारी
गौतमबुद्धनगर

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

संदर्भ: 483/L-188/24

दिनांक: 20-09-2024

सेवा में,

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
2. मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. मुख्य कार्यपालक अधिकारी, यमुना एक्सप्रेस-वे, औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।

विषय:—मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 329/2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 02.04.2024 एवं 08.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 329/2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 02.04.2024 एवं 08.07.2024 जिनकी प्रतियां पत्र के साथ संलग्न कर प्रेषित की जा रही है, का संदर्भ ग्रहण करने का कष्ट करें।

उपरोक्त Original Application में गौतमबुद्ध नगर के ग्रामीण क्षेत्रों में बिल्डर, प्रोपर्टी डीलर आदि द्वारा आवश्यक अनुमति प्राप्त किये बिना अवैध प्लानिंग, कॉलोनी/बिला/दुकानें आदि का निर्माण एवं भूजल दोहन किये जाने का उल्लेख किया गया है। जनपद गौतमबुद्ध नगर के अधिकांश क्षेत्र प्राधिकरण क्षेत्रान्तर्गत आच्छादित है एवं इनमें प्राधिकरण द्वारा तैयार की गयी महायोजना के अनुरूप विकास कार्य किये जाते हैं।

अतः उपरोक्त के दृष्टिगत आपसे अनुरोध है कि प्राधिकरण क्षेत्रान्तर्गत आच्छादित ग्रामीण क्षेत्रों में मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु आवश्यक कार्यवाही किये जाने तथा प्रकरण में प्रतिउत्तर मा0 अधिकरण में दायर कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। यदि प्रकरण में जिला प्रशासन स्तर से किसी प्रकार का सहयोग अपेक्षित है तो इस सम्बन्ध में भी अवगत कराने का कष्ट करें।

संलग्नक:—उपरोक्तानुसार।

भवदीय

(मनीष कुमार वर्मा)
जिलाधिकारी

प्रतिलिपि:—अपर जिलाधिकारी (वि0/रा0), गौतमबुद्ध नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

20/09/24
जिलाधिकारी
गौतमबुद्ध नगर